

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 115
(IB)-237(ND) 2020

IN THE MATTER OF:

Kone Elevator India Pvt. Ltd. ... Applicant/Petitioner

Vs

Three C Facility Management Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 04.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :Mr. Rajnish Sinha and Ms. Shreya Kohli, Advocates

ORDER

Mr. Kunal, Learned Counsel for the Applicant states that the copy of rejoinder is served and could not be filed due to technical issue in the website and undertakes to file rejoinder within one week.

List the matter on **23.03.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)